

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:2597

ANSWERED ON:26.08.2013

IRREGULARITIES IN BCCI

Das Shri Bhakta Charan;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government has taken note of the financial and administrative irregularities/ corruptions in the functioning of Board of Control for Cricket in India (BCCI);
- (b) if so, the details thereof and the number of cases reported during each of the last three years and the current year along with the steps taken by the Government in this regard;
- (c) whether the Government has any proposal to take over the administrative/financial control of BCCI; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a)&(b) Madam, during the past, irregularities/corruption in the functioning of the Board of Control for Cricket in India (BCCI) were reported in sections of print and electronic media. Various agencies of the Government such as the Enforcement Directorate, Income Tax Department, etc. have conducted inquiries into the allegations of irregularities in the BCCI. Ministry of Finance (Department of Revenue) has informed that whenever any credible information pertaining to tax evasion is detected or received, appropriate action as per the Direct Tax Laws is taken by the Income Tax Department. Consequent to withdrawal of registration under section 12A of the Income tax Act, 1961, the Income Tax assessments of BCCI have been completed for Assessment Years [AYs] 2007-08, 2008-09, 2009-10 and 2010-11, denying its claim for exemption of its income from tax. Further, the assessments for AYs 2004-05, 2005-06, 2006-07, 2007-08 and 2008-09 were re-opened in certain other issues and have since been completed raising appropriate tax demands.

(c) No, Madam.

(d) Sports Bodies including Board of Control for Cricket in India (BCCI) are registered under the Registration of Societies Act, 1860 and are autonomous in their functioning.